

(b) if not, whether steps are being taken for framing rules requiring them to do so?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) No, Sir.

Decision on granting Right to Recall

5809. SHRI R. V. SWAMINATHAN:
SHRI NIHAR LASKAR:
SHRI MUKHITIAR SINGH
MALIK:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken any decision in regard to granting right to the people to recall their elected representative before his term expires and whether the Constitution is proposed to be amended in this regard;

(b) whether Government are considering to have a talk with the opposition parties in this regard; and

(c) if so, what is their reaction?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No decision has been taken in the matter.

(b) There is no such proposal at present.

(c) Does not arise.

Identification of Voters during Elections

5810. SHRI R. V. SWAMINATHAN:
Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that during the recent Assembly elections one voter voted twice or thrice at a time in various States due to the bad quality of ink used;

(b) if so, whether the Government have examined this;

(c) whether another reason for voting twice was that there was no proper procedure for identification of a voter; and

(d) if so, whether in view of this, Government are considering to evolve a new procedure by which voter can be identified clearly before casting his vote?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No such incident as alleged has been brought to the notice of the Election Commission.

(b) Does not arise.

(c) No, Sir. Adequate instructions have been issued regarding the procedure to be adopted to establish the identity of voters.

(d) Does not arise.

Inspection by General Manager Eastern Railway

5811. SHRI JYOTIRMOY BOSU:
Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that on 15th April, 1977 Shri E. J. Simoes, now a Member Transportation, had in his capacity as General Manager, Eastern Railway in the name of inspecting Budge-Budge and Kalighat Stations taken his family and entourage for a lunch hosted by the New Central Jute Mills;

(b) is it also a fact that the entire party was taken for a joy ride on the river in a launch for several hours; and

(c) if so, by whom?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Shri E. J. Simoes, then General Manager, Eastern Railway, went on an official inspection of Ballygunge-Kalighat-Budge-Budge on 16-4-77

(not 15-4-77). The authorities of the New India Jute Mills at Budge-Budge requested for discussion with the General Manager and his party over a lunch, which the General Manager agreed to in the interest of business promotion on behalf of the Eastern Railway.

(b) and (c). After the conclusion of inspection by General Manager and his departure for office by road, some members of the party went on a launch trip arranged by one Shri S. K. Ghosh, who had no official dealings with the Railways.

Non-Observance of Holidays on account of Bakrid and Muharram in Fertilizers Factories

5812. SHRI HARIKESH BAHADUR: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the reasons for not observing holidays on account of Bakrid and Muharram in Gorakhpur Fertilizers Factory and other Fertilizer Factories; and

(b) the decision being taken in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The list of holidays being observed in the various units of the FCI is finalised in consultation with the recognised unions and Industrial Relations Committee to accommodate atleast one festival of each minority community. In Gorakhpur Fertilizer Factory Id-ul-Fitre is being observed as one of the holidays. In view of the restricted number of holidays, it is not possible to accommodate many festivals of a particular community.

Fertilizer Factory at Talcher, Orissa

5813. SHRI PABITRA MOHAN PRADHAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Fertilizer Factory-management at Talcher in Orissa State has given employment to per-

sons or direct relations (sons, grandsons etc.) of those whose land has been acquired for purposes of the factory work; and

(b) the number of persons who prayed for or claimed service in the Fertilizer Factory on the ground that their lands had been acquired for the Fertilizer Factory purposes?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir. 81 persons from amongst the families of oustees have been given employment in Talcher Fertilizer Factory. Besides, a few have been given employment by Heavy Water Project located in the premises of the Fertilizer Factory.

(b) In November, 1972. District Administration sent to the management of the Fertilizer Factory at Talcher a list of 111 oustees whose land had been taken for plant and township. Subsequently in a survey conducted by the FCI in November, 1974. 398 land holders claimed to be oustees, but out of them, 109 applicants were found eligible.

Ban on Import of Analgin, Niacinamide and Prednisolone

5814. DR. VASANT KUMAR PANDIT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have banned the import of (i) Analgin (ii) Niacinamide and (iii) Prednisolone, if so, since when; and

(b) if so, the value of each of the above banned drug imported in the last five years?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Policy in regard to imports of Analgin, Niacinamide and Prednisolone is as follows:—

(i) ANALGIN

Canalised for import through State Chemicals and Pharmaceuticals Corporation of India Ltd. since 1970-71.